357 Written Answers to SQs. & USQs.

working under this Ministry does not maintain the records of the total number of destitute children adopted in India.

(c) Adoption/Guardianship in India is governed by Hindu Adoption and Maintenance Act, 1956 and Guardians and Wards Act, 1890.

अन्य पिछड़े वर्ग के बेरोजगार युवकों को ऋण दिया जाना

722. चौधरी इरमोइन सिंह यादव: भी इंग दत्त यादव:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कपा करेंगे किः

(क) क्या सरकार चालू खित्त वर्ष के दौरान अन्य पिछड़े बर्ग के बेरोजगार युवकों को ऋण उपलब्ध कराने के लिए कोई नई खरोजगार योजना चालू करने का विचार रखती है:

(ख) यदि हां, तो तत्संबंधी ब्यौग क्या है; और

(ग) उन्हें ऋण तथा राजसहायता उपलब्ध कराने के लिए क्या मापदण्ड निर्धारित करने का प्रस्ताव है?

सामाजिक न्याय और अधिकारिता मंत्रालय की राज्य मंत्री (श्रीमती मेनका गांधी): (क) जी, नहीं।

(ख) और (ग) प्रश्न नहीं उठते।

Report of NMC on communal riots

723. MISS MABEL REBELLO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased be state:

(a) whether the National Minorities Commission has submitted its recommendation on the Gujarat incidents during August, 1998;

(b) if so, what are recommendations submitted by the Commission;

(c) whether Government have given due consideration to those recommendations to control the communal riots in the country; and

(d) if so, what are the steps being taken by Government to deal with such incidents?

[4 MAR. 1999]

Set for the 358 1st March, 1999

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMEN^T SHRIMATI MANEKA GANDHI): (a) and (b) Yes, Sir. The National Commission for Minorities has made 10 statutory recommendations to the Commission for jarat under Section (c) of the National Commission for Minorities Act, 1992.

(c) and (d) The Government has brought these recommendations to the notice of the State Government of Gujarat for necessary action. As per provisions of the National Commission for Minorities Act 1992, the State Government of Gujarat is required to place the action taken report before the State Legislature.

AIMS and object of NMFDC

724. MISS MABOL REBELLO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the aims and objects of National Minorities Finance and Development Corporation (NMFDC)

(b) whether Government are satisfied with the arrangements made by the NMFDC for achieving its aims and objects;

(c) if not, what steps are being taken by Government to improve the functioning of the NMFDC; and

(d) the criteria for sanctioning of loan (rate of interest/period of repayment) and the Projects/Schemes sanctioned, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) The National Minorities Development and Finance Corporation (NMDFC) was set up on 30th September, 1994 as a Company not for profit under Section 25 of the Companies Act 1956 with the jective to provide concessional finance forself-em-

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